

Annexure 7

Name of the corporate debtor: **KLT Automotive And Tubular Products Limited** ; Date of commencement of CIRP: **26th September, 2024** ; List of Creditors as on: **04th December, 2024**
List of operational creditors (Government dues)

Sl. No.	Department	Government	Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether Related Party?					
1	Income Tax Department	Central Government	03-10-2024	12,85,36,072	-	Statutory Authority	NA	-	-	12,85,36,072	-	
2	GST Department - Chennai	State Government	09-10-2024	9,97,48,522	9,97,48,522	Statutory Authority	NA	-	-	-	-	
3	NCLT (Export), O/o The Commissioner of Customs (Export)	Central Government	10-10-2024	35,96,27,145	-	Statutory Authority	NA	-	-	35,96,27,145	-	
4	Employees State Insurance Corporation, Pune	Central Government	14-10-2024	1,15,391	1,15,256	Statutory Authority	NA	-	-	-	135	
5	Income Tax Department - TDS	Central Government	24-10-2024	3,29,97,270	3,29,97,270	Statutory Authority	NA	-	-	-	-	
	Total			62,10,24,400	13,28,61,048			-	-	48,81,63,217	135	

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- The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
- The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.
- In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
- The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
- A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. February 24, 2023.
- The entire Statutory Dues relating to the claim of Provident Fund has to be earmarked and actual amount payable has to be settled in priority over all other dues after completion of verification.